Suppl. Cause List No. 2 Sr. No. 01

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

EMG-WP(Crl) No. 02/2020 EMG-CrlM No. 03/2020 EMG-CrlM No. 04/2020

Kalsoom Akhter ...Petitioner

Through:-Mr. Abrar Ahmed Khan, Advocate

v/s

UT of Jammu and Kashmir and others

...Respondent(s)

Through:-

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE
ORDER

## **EMG-CrlM No. 04/2020**:

Application is allowed as prayer for. The needful be done on the resumption of regular court work.

Disposed of accordingly.

## **EMG-WP(Crl) No. 02/2020**:

Learned counsel for the petitioner submits that he be given time to seek instructions from his client. Granted.

List on 28.05.2020.

(PUNEET GUPTA)
JUDGE

Jammu 26.05.2020 Pawan Chopra